

FIR No.592/20
PS Laxmi Nagar

02.09.2020

Present: Ld. APP for the State (through video conferencing).
Sh. A. K. Pasha, Ld. Counsel for applican (through video conferencing).

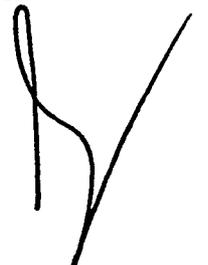
The applicant has filed an affidavit in compliance of order dated 21.08.2020 wherein it is stated that the applicant inadvertently mentioned the model number of his stolen laptop as Lenovo G-50 80 PFO9YMBD while lodging the FIR. However, later on in his statement U/Sec. 161 Cr.P.C, he mentioned the correct model number i.e. Lenovo G-50 80 SPFOJ7GHZ.

Same is taken on record.

Report filed by IO also corroborate the above-mentioned facts and it is stated that he has no objection if the said case property i.e. Lenovo G-50 80 SPFOJ7GHZ is released to the applicant/complainant on superdari.

I have heard the applicant. Perused the record.

In view of the above-stated facts and circumstances and directions of the **Hon'ble High Court of Delhi in Manjit Singh vs. State in Crl MC No. 4485/13 dated 10.09.2014**, IO/SHO is directed to release the laptop (Lenovo G-50 80 SPFOJ7GHZ) to the applicant/rightful owner on furnishing security / indemnity bond as per valuation of said laptop. Valuation shall be done prior to releasing the said laptop to the applicant. A detailed panchnama shall be prepared after taking photographs of the said laptop from all angles and the same shall be attested/countersigned by complainant as well as accused. The cost of photographs shall be borne by the applicant. Panchnama



along with photographs and indemnity bond shall be filed in the court along with charge-sheet.

Application is disposed of accordingly.

Copy of this order be sent to Id. Counsel for applicant through electronic mode.



(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/02.09.2020

FIR No.316/20
PS. Laxmi Nagar
Applicant:Nihal
02.09.2020

Present: Ld. APP for the State (through video conferencing).
Sh. Mahesh Kumar, Ld. Counsel for accused/applicant (through video conferencing).

Vide this order, I shall dispose of the application moved by accused Nihal, seeking bail.

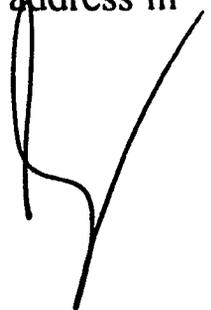
In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020, Order bearing No.322/RG/DHC/2020 Dated 15.08.2020 of the Hon'ble High Court of Delhi and office order no. 5757-5777/Judl.Br./East/KKD Dated 16.08.2020 of Ld. District & Sessions Judge, East, the present application is taken up for hearing through video conferencing.

Reply filed by the IO. Same is perused.

Arguments on the bail application heard on behalf of both the parties.

It is submitted by Ld. Counsel for the accused that accused has been falsely implicated in the present case and he is in JC since 07.08.202. It is further stated that accused is ready to abide by all terms and condition to be imposed upon him, if he is granted bail.

On the other hand, the application has been vehemently opposed by Ld. APP for the state stating that accused does not have permanent address in

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Delhi and co-accused is absconding. It is further stated that accused is involved in other criminal activities of similar nature and that accused is a habitual offender. It is further stated that accused may threaten the complainant and may tamper or hamper the evidence if released on bail and jump the bail.

The court is mindful of the fact that as a general rule it is a bail not the jail which is the right of the accused. However, the right of the accused must be balanced with the general interest of the society and the fairness of investigation and the possibility of the witness tempering with the evidence. The apprehension of threat to witnesses and the possibility of the accused fleeing the process of law, are factors which cannot be ignored.

In the case in hand, the allegations against the applicant/accused are grave and serious and accused is involved in other criminal activities of similar nature. The co-accused is yet to be arrested. Therefore, there is every likelihood that the accused may temper with the prosecution's evidence if released on bail and the possibility of accused fleeing from the process of law cannot be ruled out. Hence, I do not find any merit in the present application of the applicant/accused. Accordingly, the present bail application of the applicant/accused Nihal is hereby **dismissed**.

Application is disposed of accordingly.

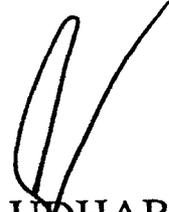
Copy of this order be also sent to Ld. Counsel for applicant through e-mail.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/02.09.2020

FIR No.1963/15
PS Shakarpur
02.09.2020

Present: Sh. Ravi, Ld. Counsel for applicant (through video conferencing).

At request, put up on 04.09.2020.



(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/02.09.2020

FIR No.181/13

PS. Shakarpur

Applicant:Rajeev Kapoor

02.09.2020

Present: Ld. APP for the State (through video conferencing).
None for accused/applicant.

Vide this order, I shall dispose of the application moved by accused Rajeev Kapoor, seeking bail.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020, Order bearing No.322/RG/DHC/2020 Dated 15.08.2020 of the Hon'ble High Court of Delhi and office order no. 5757-5777/Judl.Br./East/KKD Dated 16.08.2020 of Ld. District & Sessions Judge, East, the present application is taken up for hearing through video conferencing.

Since none is present on behalf of applicant/accused, matter is adjourned.

Put up on 03.09.2020.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/02.09.2020

E. FIR No.0347/20
PS. Laxmi Nagar

02.09.2020

Present: None.

Vide this order, I shall dispose of the application moved by applicant for release of mobile phone make VIVO Y-53 on superdari.

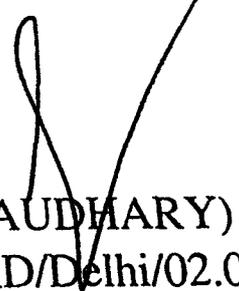
In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020, Order bearing No.322/RG/DHC/2020 Dated 15.08.2020 of the Hon'ble High Court of Delhi and office order no. 5757-5777/Judl.Br./East/KKD Dated 16.08.2020 of Ld. District & Sessions Judge, East, the present application is taken up for hearing through video conferencing.

None has appeared on behalf of applicant on the LDOH as well. It appears that applicant is not interested to pursue the present application.

Hence, the present application is dismissed in default ^{for} for non-prosecution.

Application is disposed of accordingly.

Copy of this order be sent to applicant through electronic mode.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/02.09.2020